

MINUTES OF THE MEETING No. 19/12 dated 10.8.2011 (held on 19.8.2011) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Deptt. of C&PC (Chem.Div)
2. Shri S.K. Aggarwal, DC (MSME)
3. Shri Nand Lal, DIPP
4. Shri A.K. Cashyap, Dy.DGFT
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.18/11 for confirmation and confirmed and adopted the same without any change.

Case No M-73(A) NC No19/12 Dated 10.8.2011 (held on 19.8.2011)	M/ s Indokem Ltd, Mumbai F.No. 01/82/50/546/AM04/DES-IV RLA F.No.03/24/40/801/AM04 Lic.No.0310223182 dated 5.9.2003
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The Committee considered the case as per agenda. As per written recommendation on file dated 19.8.2011 of Deptt. of C&PC (Chem.Div), the Committee decided to allow input item of 1,8 Dichloro AQ to the extent of 0.046 Kg/Kg of export product without any other change in the decision of NC taken vide M.No.34/82 –ALC1/2003 held on 3.12.2003. As license has already expired, this input is allowed only for regularization purpose. No further imports allowed.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-73(B)	M/ s Sud-Chemie India (P) Ltd, Cochin
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NC No19/12 Dated 10.8.2011 (held on 19.8.2011)	F.No. 01/87/50/1189/AM05/DES-IV RLA F.No.10/24/40/54/AM05 Lic.No.1010018856 dated 10.12.2004
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem. Div) dated 19.8.2011, the Committee decided to amend the description of Export Item to read as under:-

Export Item

From	To
Hydrodesulphurisation Catalyst/Hydrotreating Catalyst 20-7-06CDS containing Nickle Oxide 3.3 to 4.3% MoO ₃ 16.5 to 18.5%	Catalyst C20-7-06CDS

The quantity and other description mentioned in the minutes of ALC M.No. 18/11 dated 4.8.2010 will remain the same. As license has already expired, no further exports or imports allowed. Amendment has been done only for regularization purpose.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-73(C) NC No19/12 Dated 10.8.2011 (held on 19.8.2011)	M/ s Sud-Chemie India (P) Ltd, Cochin F.No. 01/83/50/487/AM07/DES-IV RLA F.No.10/24/40/22/AM07 Lic.No.1010024045 dated 1.8.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem. Div) dated 19.8.2011, the Committee decided to approve the case with amendments to the decision of NC Meeting No.26/83/-ALC1/2006

held on 4.10.2006 as under:-

Export Item

From	To
Catalyst-OPGH-III 1.5 mm/2.5 mm Catalyst- C 20-7-06CDS (Type: 2.5 mm Extrusion Bulk Density:0.58-0.60 Kg/Litre	Catalyst OPGH-III 2.5 mm CDS Ext.

Import Items

From	To
Nickel metal, unwrought – 0.0156 Kg	1. Nickel – 0.0156 Kg
	2. Molybdenum Trioxide - 0.18 Kg/Kg
Alumina Powder - 0.484 Kg	3. Special Grade Alumina – 0.484 Kg

Item No.2 viz. Molybdenum Trioxide, is granted as an additional input based on consumption data and material balance furnished now, based on the recommendation of the Technical Authority. As license has already expired, this input is allowed only for regularization purpose. No further imports & export allowed. Amendment is done only for regularization purpose.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 19/83-ALC1/2011 **MEETING DATE** : 10.08.2011

Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW	Meet No/Date:19/83-ALC1/2011	Status:Case
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1		INDUSTRIES	10.08.2011	Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:07.09.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.9.2011.				

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Case No.:8/19/83-ALC1/2011	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Approved
HQ File :01/83/050/00383/AM12/	RLA File :08/24/040/00058/AM10/	Lic.No/Date:0810081799 29.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/105/2006-Ch.II dated 19.8.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Acid Brown 282 (Acid Brown KGR)	1 Kg	1. 6-Nitro 1-Diazo 2-Naphthol 4-Sulfonic Acid	0.800 Kg
		2. Beta Naphthol	0.195 Kg
		3. Salicylic Acid	0.160 Kg
		4. 1-Phenyl 3-Methyl 5-Pyrazolone	0.236 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

3	Case No.:22/7/83-ALC1/2010		Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00113/AM11/		RLA File :07/21/040/00485/AM10/	Lic.No/Date:0710066856 07.09.2009	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda. On the basis of written comments offered by the representative of M/o Steel dated 14.3.2011, the Committee noted since the firm has been repeatedly obtaining advance authorization, it was				

decided to advise the firm to apply for norms as per prescribed policy. For this purpose, the Committee decided to call for the Consumption figure of input materials against export of Silicon Carbide Refractories. A letter issued on 5.4.2011. Reminder issued on 30.5.2011. A reply by E-Mail dated 27.7.2011 received from firm and sent to TA (M/o Steel), Comments awaited. Accordingly the case may be re-listed on 7.9.2011

4	Case No.:1/3/83-ALC1/2010	Party Name:K K POLYCOLOR (I) LTD.	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Approved
	HQ File :01/83/050/00036/AM11/	RLA File :02/24/040/00224/AM10/	Lic.No/Date:0210140651 07.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/44/2009-PC.II dated 20.7.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Calcium Carbonate – FMB (Containing 28+/-1% LLDPE and 72+/-1% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.2884 Kg 0.7416 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

5	Case No.:9/47/83-ALC1/2010	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00920/AM11/	RLA File :03/95/040/00003/AM11/	Lic.No/Date:0310568673 08.04.2010	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm who were requested vide letter dated 8.3.2011 and 6.5.2011. A letter was issued to Jt.DGFT, Mumbai vide E-mail letter dated 20.7.2011 to provide the hard copy. Reminder dated 24.8.2011 issued by this office by E-Mail. Accordingly the case may be relisted on 7.9.2011			

6	Case No.:10/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00143/AM11/	RLA File :10/24/040/00018/AM11/	Lic.No/Date:1010038934 08.06.2010	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.9.2011.			

7	Case No.:1/39/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00705/AM11/	RLA File :34/24/040/00128/AM11/	Lic.No/Date:3410027979 16.09.2010	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L dated 14.7.2011. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 7.9.2011.			

8	Case No.:33/27/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00476/AM11/	RLA File :10/24/040/00054/AM11/	Lic.No/Date:1010040353 30.09.2010	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.1.2011 and deferred consideration of the case for four weeks. Accordingly the case may be re-listed on 7.9.2011.			

9	Case No.:14/31/83-ALC1/2010	Party Name:SERVO PLASTICHEM PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00562/AM11/	RLA File :02/24/040/00125/AM11/	Lic.No/Date:0210149640 26.10.2010	Defer Date:07.09.2011

Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.8.2011. and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 7.9.2011.

10	Case No.:14/51/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Deffered
	HQ File :01/83/050/01005/AM11/	RLA File :03/94/040/00279/AM11/	Lic.No/Date:0310601637 16.11.2010	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 7.9.2011.			

11	Case No.:2/39/83-ALC1/2010	Party Name:SINGHVI PAPER PRODUCTS PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00706/AM11/	RLA File :04/24/040/00201/AM11/	Lic.No/Date:0410119806 14.12.2010	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DIPP on 20.6.2011. DIPP has issued another D/L seeking information from the firm on 13.7.2011 by E-Mail. Reminder dated 24.8.2011 issued by this office by E-Mail. Accordingly the case may be re-listed on 7.8.2011.			

12	Case No.:51/51/83-ALC1/2010	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/01042/AM11/	RLA File :02/24/040/00170/AM11/	Lic.No/Date:0210152844 30.12.2010	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.7.2011 issued by DIPP by E-mail. Reminder dated 24.8.2011 issued by this office by E-Mail. Accordingly the case may be re-listed on 7.9.2011..			

13	Case No.:11/11/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00206/AM12/	RLA File :03/94/040/00972/AM11/	Lic.No/Date:0310614565 07.02.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 21.7.2011. Reminder dated 24.8.2011 issued by E-Mail. Accordingly the case may be relisted on 7.9.2011			

14	Case No.:11/47/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00922/AM11/	RLA File :10/24/040/00111/AM11/	Lic.No/Date:1010041749 14.02.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.9.2011.			

15	Case No.:21/51/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/01012/AM11/	RLA File :03/94/040/01100/AM11/	Lic.No/Date:0310620858 11.03.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011 and 21.7.2011. Reminder dated 24.8.2011 issued by E-Mail. Accordingly the case may be relisted on 7.9.2011			

16	Case No.:23/51/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/01014/AM11/	RLA File :17/24/040/00006/AM11/	Lic.No/Date:1710003844 11.03.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011. Reminder dated 24.8.2011 issued by E-			

Mail. Accordingly the case may be relisted on 7.9.2011

17	Case No.:24/51/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/01015/AM11/	RLA File :17/24/040/00016/AM11/	Lic.No/Date:1710003845 11.03.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011. Reminder dated 24.8.2011 issued by EMail. Accordingly the case may be relisted on 7.9.2011			

18	Case No.:71/51/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/01062/AM11/	RLA File :10/24/040/00127/AM11/	Lic.No/Date:1010042112 14.03.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.9.2011.			

19	Case No.:91/51/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/01082/AM11/	RLA File :03/94/040/01082/AM11/	Lic.No/Date:0310621419 16.03.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 7.9.2011.			

20	Case No.:94/51/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/01085/AM11/	RLA File :17/24/040/00028/AM11/	Lic.No/Date:1710003863 16.03.2011	Defer Date:07.09.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011. Reminder dated 24.8.2011 issued by E-Mail. Accordingly the case may be relisted on 7.9.2011

21	Case No.: 6/11/83-ALC1/2011	Party Name:ABHILASH CHEMICALS PVT. LTD.	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status: Case Deferred
	HQ File :01/83/050/00201/AM12/	RLA File :04/24/040/00347/AM11/	Lic.No/Date:0410122699 21.03.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 7.9.2011.			

22	Case No.: 18/11/83-ALC1/2011	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status: Case Approved
	HQ File :01/83/050/00213/AM12/	RLA File :03/95/040/00998/AM11/	Lic.No/Date:0310624625 31.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/126/2007-PC.II dated 20.7.2011 the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Press Washes Premium (Nova Wash Premium)	1 Litre	1. Naphtha (Petroleum) Hydrotreated heavy EPFS 20)	0.4370 Litre
		2. Sorbitan Monoleate	0.0148 Kg
		3. Solvent C9	0.5527 Litre

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

23	Case No.:19/11/83-ALC1/2011	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00214/AM12/	RLA File :03/95/040/00883/AM11/	Lic.No/Date:0310624654 31.03.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.7.2011 issued by DIPP by E-mail. Reminder issued on 24.8.2011 by E-Mail. Accordingly the case may be re-listed on 7.9.2011..			

24	Case No.:2/3/83-ALC1/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00047/AM12/	RLA File :09/24/040/00002/AM12/	Lic.No/Date:0910046369 12.04.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 7.9.2011.			

25	Case No.:13/19/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00388/AM12/	RLA File :09/24/040/00555/AM11/	Lic.No/Date:0910046423 20.04.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.8.2011. Accordingly the case may be re-listed on 7.9.2011.			

26	Case No.:4/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00199/AM12/	RLA File :03/95/040/00882/AM11/	Lic.No/Date:0310627593 21.04.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 21.7.2011. Reminder dated 24.8.2011 issued by E-			

Mail. Accordingly the case may be relisted on 7.9.2011

27	Case No.:5/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00200/AM12/	RLA File :03/95/040/00817/AM11/	Lic.No/Date:0310627594 21.04.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.6.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 7.9.2011.			

28	Case No.:22/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00217/AM12/	RLA File :03/95/040/00053/AM12/	Lic.No/Date:0310628464 28.04.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.6.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 7.9.2011.			

29	Case No.:23/11/83-ALC1/2011	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Approved
	HQ File :01/83/050/00218/AM12/	RLA File :03/95/040/00996/AM11/	Lic.No/Date:0310628418 28.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/126/2007-PC.II dated 20.7.2011 the Committee decided to approve the case as under:-			
Export Item		Qty.	Import Item	Qty.

Press Washes Universal Plus (Nova Wash Universal Plus)	1 Litre	1. Naphtha (Petroleum) Hydrotreated heavy EPFS 20) 2. Solvent C9 3. Solvent C10	0.8040 Litre 0.0904 Litre 0.0904 Litre
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

30	Case No.:13/11/83-ALC1/2011	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00208/AM12/	RLA File :33/24/040/00002/AM12/	Lic.No/Date:3310018439 06.05.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 20.6.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 7.9.2011.			

31	Case No.:8/11/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00203/AM12/	RLA File :10/24/040/00011/AM12/	Lic.No/Date:1010042962 10.05.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.9.2011.			

	Case No.:15/19/83-ALC1/2011	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Approved
	HQ File :01/83/050/00390/AM12/	RLA File :31/24/040/00259/AM11/	Lic.No/Date:3110048184 19.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt.			

of C&PC(Chem.Div.) vide U.O.No. 15022/3/2010-Ch.II dated 24.1.2011 the Committee decided to approve the case on repeat basis as under:-

32	Export Item	Qty.	Import Item	Qty.
	Clodinafop Propargyl 15% WP (Topik 15 WP)	1 Kg	1. Clodinafop Propargyl Technical (96% a.i)	0.159 Kg
			2. Cloquintocet Mexyl Technical (95% a.i)	0.040 Kg
			3. Atplus 245 (Alkoxylated alcohol)	0.440 Kg
			4. Hostapon THPC (Fatty Acid Methyltauride, sodium salt)	0.040 Kg
			5. Sipernat 50S (Silicon dioxide)	0.313 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

33	Case No.:3/19/83-ALC1/2011	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00378/AM12/	RLA File :04/24/040/00055/AM12/	Lic.No/Date:0410124423 26.05.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 11.8.2011. Accordingly the case may be re-listed on 7.9.2011.			

34	Case No.:12/19/83-ALC1/2011	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00387/AM12/	RLA File :31/24/040/00207/AM11/	Lic.No/Date:3110048302 27.05.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.8.2011 and defer consideration of the case for four weeks.. Accordingly the case			

may be re-listed on 7.9.2011.

35	Case No.:7/19/83-ALC1/2011	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00382/AM12/	RLA File :31/24/040/00287/AM11/	Lic.No/Date:3110048328 30.05.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 25.8.2011 by E-Mail.. Accordingly the case may be relisted on 7.9.2011			

36	Case No.:30/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00405/AM12/	RLA File :17/24/040/00018/AM11/	Lic.No/Date:1710004114 31.05.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 25.8.2011 by E-Mail.. Accordingly the case may be relisted on 7.9.2011			

Case No.:1/11/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Approved
HQ File :01/83/050/00196/AM12/	RLA File :03/95/040/00159/AM12/	Lic.No/Date:0310634127 02.06.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/74/2011-Ch.II dated 17.8.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Stero CO 400	1 Kg	Ethylene Oxide	0.716 Kg

37	(Polyethylene Triglyceride Ricinoleic Acid)			
	Stero OPS 25 (Octyl Phenol Poly Glycol Ether/Octyl Phenol 25 mole ethoxylate)	1 Kg	1. Octyl Phenol 2. Ethylene Oxide	0.079 Kg 0.391 Kg
	Stero CO 360 (Polyoxyethylene Triglyceride Ricinoleic Acid/Triglyceride Ricinoleic Acid 36 mole ethoxylate)	1 Kg	Ethylene Oxide	0.652 Kg
	Stero NC 900 (Nonyl Phenol Polyglycol Ether) (Nonyl Phenol 7 mole ethoxylate)	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.421 Kg 0.589 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

38	Case No.:2/11/83-ALC1/2011	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00197/AM12/	RLA File :05/23/040/00073/AM12/	Lic.No/Date:0510292477 02.06.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9.8.2011 (E-mail) issued by DIPP. Accordingly the case may be re-listed on 7.9.2011..			

39	Case No.:7/11/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00202/AM12/	RLA File :31/24/040/00022/AM12/	Lic.No/Date:3110048403 02.06.2011	Defer Date:07.09.2011

Decision :The Committee considered the case as per agenda. The application was refer to Deptt. of Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 29.8.2011. Accordingly the case may be re-listed on 7.9.2011.

40	Case No.:4/15/83-ALC1/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00296/AM12/	RLA File :07/24/040/00074/AM12/	Lic.No/Date:0710079600 03.06.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 25.8.2011 by E-Mail. Accordingly the case may be relisted on 7.9.2011			

41	Case No.:23/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00398/AM12/	RLA File :17/24/040/00119/AM09/	Lic.No/Date:1710004175 09.06.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dted 25.8.2011 by E-Mail. Accordingly the case may be relisted on 7.9.2011			

42	Case No.:26/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00401/AM12/	RLA File :17/24/040/00113/AM09/	Lic.No/Date:1710004174 09.06.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dted 25.8.2011 by E-Mail. Accordingly the case may be relisted on 7.9.2011			

	Case No.:27/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT.	Meet No/Date:19/83-ALC1/2011	Status:Case
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43		LTD,	10.08.2011	Deferred
	HQ File :01/83/050/00402/AM12/	RLA File :17/24/040/00001/AM10/	Lic.No/Date:1710004179 09.06.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.8.2011. Accordingly the case may be re-listed on 7.9.2011.			

44	Case No.:28/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00403/AM12/	RLA File :17/24/040/00100/AM09/	Lic.No/Date:1710004177 09.06.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.8.2011. Accordingly the case may be re-listed on 7.9.2011.			

45	Case No.:29/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00404/AM12/	RLA File :17/24/040/00121/AM09/	Lic.No/Date:1710004178 09.06.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.8.2011. Accordingly the case may be re-listed on 7.9.2011.			

46	Case No.:31/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00406/AM12/	RLA File :17/24/040/00006/AM12/	Lic.No/Date:1710004172 09.06.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.8.2011. Accordingly the case may be re-listed on 7.9.2011.			

	Case No.:19/19/83-ALC1/2011	Party Name:ARJUN CHEMICALS PVT.	Meet No/Date:19/83-ALC1/2011	Status:Case
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47		LTD.,	10.08.2011	Deferred
	HQ File :01/83/050/00394/AM12/	RLA File :04/24/040/00088/AM12/	Lic.No/Date:0410125209 22.06.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.9.2011			

48	Case No.:6/19/83-ALC1/2011	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00381/AM12/	RLA File :10/24/040/00022/AM12/	Lic.No/Date:1010043890 27.06.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DBT on 11.8.2011. Accordingly the case may be re-listed on 7.9.2011.			

49	Case No.:16/19/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Approved
	HQ File :01/83/050/00391/AM12/	RLA File :30/24/040/00019/AM12/	Lic.No/Date:3010076420 27.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/8/2010-Ch.II dated 10.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Iprodin 35% W.P	1 Kg	1. Iprodin Technical 95%	0.350 Kg
			2. Ethoxylated Derivative of Styrylated of Phenols	0.150 Kg
			3. Ethoxylated Polymethacrylated in Propylene Glycol and Water	0.045 Kg
			4. Trihydroxy Propane	0.080 Kg
			5. Xanthane Gum	0.100 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

50	Case No.: 21/19/83-ALC1/2011	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status: Case Approved
	HQ File :01/83/050/00396/AM12/	RLA File :03/95/040/00234/AM12/	Lic.No/Date:0310638769 27.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No. 14010/128/2010-Ch.II dated 4.7.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	VISASOL MV – 01 Diethanol Isopropanol Amine (DEIPA)	1 Kg	1. Diethanol Amine 2. Propylene Oxide	0.580 kg 0.360 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

51	Case No.: 1/15/83-ALC1/2011	Party Name:MAIL SOLUTIONS INDIA PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status: Case Deferred
	HQ File :01/83/050/00293/AM12/	RLA File :04/24/040/00035/AM12/	Lic.No/Date:0410125433 29.06.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.9.2011			

	Case No.: 2/15/83-ALC1/2011	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status: Case Deferred
	HQ File :01/83/050/00294/AM12/	RLA File :04/24/040/00002/AM12/	Lic.No/Date:0410125439 29.06.2011	Defer Date:07.09.2011

52			29.06.2011	Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 7.9.2011.			

53	Case No.:3/15/83-ALC1/2011	Party Name:PARAS POLYCOAT LTD.	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00295/AM12/	RLA File :05/24/040/00102/AM12/	Lic.No/Date:0510294983 29.06.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 26.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 7.9.2011.			

54	Case No.:5/15/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00297/AM12/	RLA File :03/95/040/00199/AM12/	Lic.No/Date:0310640050 04.07.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 7.9.2011.			

55	Case No.:6/15/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00298/AM12/	RLA File :03/95/040/00769/AM11/	Lic.No/Date:0310640059 04.07.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.9.2011			

56	Case No.:7/15/83-ALC1/2011	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00299/AM12/	RLA File :03/95/040/01017/AM11/	Lic.No/Date:0310640143 04.07.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 7.9.2011.			

57	Case No.:5/19/83-ALC1/2011	Party Name:ACCUMETRIC SILICONES PVT LTD	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00380/AM12/	RLA File :04/24/040/00047/AM12/	Lic.No/Date:0410125614 04.07.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.8.2011. Accordingly the case may be re-listed on 7.9.2011.			

58	Case No.:22/19/83-ALC1/2011	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00397/AM12/	RLA File :03/95/040/00007/AM12/	Lic.No/Date:0310640149 04.07.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.8.2011. Accordingly the case may be re-listed on 7.9.2011.			

59	Case No.:14/19/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00389/AM12/	RLA File :10/24/040/00024/AM12/	Lic.No/Date:1010044061 05.07.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.9.2011.			

60	Case No.:8/15/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00300/AM12/	RLA File :04/24/040/00090/AM12/	Lic.No/Date:0410125628 05.07.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.9.2011			

61	Case No.:9/15/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00301/AM12/	RLA File :04/24/040/00084/AM12/	Lic.No/Date:0410125657 05.07.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.9.2011			

62	Case No.:10/15/83-ALC1/2011	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00302/AM12/	RLA File :31/83/040/00038/AM12/	Lic.No/Date:3110049043 05.07.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.9.2011			

63	Case No.:9/19/83-ALC1/2011	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00384/AM12/	RLA File :07/24/040/00110/AM12/	Lic.No/Date:0710080463 06.07.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.9.2011			

64	Case No.:11/19/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00386/AM12/	RLA File :07/24/040/00102/AM12/	Lic.No/Date:0710080436 06.07.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.9.2011			

65	Case No.:4/19/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00379/AM12/	RLA File :03/95/040/00261/AM12/	Lic.No/Date:0310641213 08.07.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.8.2011. Accordingly the case may be re-listed on 7.9.2011.			

66	Case No.:10/19/83-ALC1/2011	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00385/AM12/	RLA File :07/24/040/00374/AM11/	Lic.No/Date:0710080498 08.07.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to M/o Steel on 11.8.2011. Accordingly the case may be re-listed on 7.9.2011.			

67	Case No.:20/19/83-ALC1/2011	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00395/AM12/	RLA File :02/24/040/00061/AM12/	Lic.No/Date:0210162011 08.07.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.9.2011			

68	Case No.:1/19/83-ALC1/2011	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Approved
	HQ File :01/83/050/00376/AM12/	RLA File :31/24/040/00013/AM12/	Lic.No/Date:3110049488 28.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 15022/3/2010-Ch.II dated 24.1.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Clodinafop Propargyl 15% WP (Topik 15 WP)	1 Kg	1. Clodinafop Propargyl Technical (96% a.i) 2. Cloquintocet Mexyl Technical (95% a.i) 3. Atplus 245 (Alkoxylated alcohol) 4. Hostapon THPC (Fatty Acid Methyltauride, sodium salt) 5. Sipernat 50S (Silicon dioxide)	0.159 Kg 0.040 Kg 0.440 Kg 0.040 Kg 0.313 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

69	Case No.:2/19/83-ALC1/2011	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00377/AM12/	RLA File :03/95/040/00308/AM12/	Lic.No/Date:0310645302 29.07.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.9.2011			

	Case No.:17/19/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:19/83-ALC1/2011	Status:Case
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70			10.08.2011	Deferred
	HQ File :01/83/050/00392/AM12/	RLA File :03/95/040/00274/AM12/	Lic.No/Date:0310645509 01.08.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.9.2011			

71	Case No.:18/19/83-ALC1/2011	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
	HQ File :01/83/050/00393/AM12/	RLA File :03/95/040/00326/AM12/	Lic.No/Date:0310645567 01.08.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.9.2011			

72	Case No.:24/19/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Approved
	HQ File :01/83/050/00399/AM12/	RLA File :03/95/040/00971/AM11/	Lic.No/Date:0310645754 02.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/53/2006-Ch.II dated 1.3.2011 the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Colour Pigment Powder	1 Kg	1. Titanium Dioxide	0.858 kg
		2. Processing Aid (Acrylic Based)	0.151 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:25/19/83-ALC1/2011	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:19/83-ALC1/2011 10.08.2011	Status:Case Deferred
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73	HQ File :01/83/050/00400/AM12/	RLA File :03/95/040/00333/AM12/	Lic.No/Date:0310645824 02.08.2011	Defer Date:07.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.9.2011			

Date:29.08.2011
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer